

| | |
|----------------------|-----|
| 1 | 2 |
| 8. Gujarat | 15 |
| 9. Goa | 2 |
| 10. Haryana | 4 |
| 11. Himachal Pradesh | - |
| 12. Jammu & Kashmir | 4 |
| 13. Karnataka | 47 |
| 14. Kerala | 82 |
| 15. Madhya Pradesh | 4 |
| 16. Maharashtra | 27 |
| 17. Manipur | - |
| 18. Mizoram | 26 |
| 19. Orissa | - |
| 20. Punjab | 29 |
| 21. Pondicherry | - |
| 22. Rajasthan | 47 |
| 23. Tamil Nadu | 93 |
| 24. Uttar Pradesh | 26 |
| 25. West Bengal | 27 |
| Total | 610 |

Agriculture Service Sector

*595. SHRI AJMEERA CHANDULAL : Will the Minister of COMMERCE be pleased to state :

(a) the benefits likely to be extended under the Export Promotion Capital Goods Scheme in the service sector; and

(b) the fillip given to agricultural export under the new Exim Policy ?

THE MINISTER OF STATE OF THE MINISTRY OF

LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) The benefit of Export Promotion Capital Goods (EPCG) Scheme as contained in Chapter 6 of the Export and Import Policy 1997-2002 has already been extended to service provider. The EPCG Scheme has two windows – one Zero Duty Scheme and the other is 10% Duty Scheme. The service providers have been given the benefit of 10% Duty EPCG Scheme as per Customs Notification No. 28/97 – Customs dated 1.4.97.

(b) The agricultural sector has been given special attention in the Export and Import Policy 1997-2002. Zero Duty EPCG Scheme has been extended to the agricultural sector where the value of capital goods involved is Rs. 5 crores or more. Further EPCG licence holder for export of agricultural products are exempted from maintaining the average level of exports. In the case of EOU/EPZ in the field of agriculture, 50% of the production in value terms is allowed to be sold in DTA. For the purpose of recognition as Export House/Trading House/Star Trading House/Super Star Trading House, double weightage is given on the export of fruits and vegetables floriculture and horticulture produce/products. In addition, 1% additional SIL is granted on the total value of exports provided the export of fruits and vegetables, floriculture and horticulture produce/products constitute more than 10% of the exports made by the exporter during the relevant period.

Export made by Export Promotion Zones

*596. SHRI S. RAMACHANDRA REDDY : Will the Minister of COMMERCE be pleased to state :

(a) the value of exports made from different Export Processing Zones during each of the last three years, Zone-wise;

(b) the target set for the EPZs during the current financial year, Zone-wise; and

(c) the steps proposed to be taken to increase the exports from the EPZs ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b) Value of Exports from different Export Processing Zones and export target set for 1997-98.

(Rs. crores)

| Name of the Zone | 1994-95 | 1995-96 | 1996-97 (Provisional) | Target fixed for 1997-98 |
|---------------------------|----------|---------|-----------------------|--------------------------|
| 1 | 2 | 3 | 4 | 5 |
| Kandla FTZ | 320.03 | 325.29 | 374.15 | 470.00 |
| Santacruz Electronics EPZ | 1,549.46 | 1876.29 | 2176.30 | 2580.00 |

| 1 | 2 | 3 | 4 | 5 |
|-------------------|---------|---------|---------|---------|
| Noida EPZ | 367.00 | 496.89 | 586.53 | 775.00 |
| Madras EPZ | 281.38 | 391.92 | 992.42 | 1450.00 |
| Cochin EPZ | 102.53 | 120.31 | 165.38 | 210.00 |
| Falta EPZ | 32.31 | 24.04 | 29.15 | 100.00 |
| Visakhapatnam EPZ | 0.40 | 0.89 | - | 15.00 |
| Total | 2653.11 | 3235.63 | 4323.93 | 5600.00 |

(c) The performance of Export Processing Zones (EPZs) is under constant review and improvements in policy and procedure are effected on the basis of feed back from the trade and industry to ensure better performance and to increase exports from EPZs. Recent changes introduced in the Export-Import Policy include grant of additional Special Import Licence of 2% of FOB value of exports linked to achievement of higher level of exports of 25% or more than the stipulated export obligation, facility to supply/sell samples in the domestic market to procure export orders through buying agents and improving flexibility of operations by simplification of sub-contracting procedures.

Amendments in Article 324 of Constitution

*597 DR. T. SUBBARAMI REDDY :
SHRI SONTOSH MOHAN DEV :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Election Commission has suggested to amend the Article 324 of the Constitution to provide the same immunity and protection to the Election Commissioners in the matter of their removability from office as available to the Chief Election Commissioner;

(b) if so, the details of the recommendations made by the Election Commission in this regard;

(c) whether the Govt. have considered the suggestion; and

(d) if so, by what time a decision is likely to be taken ?

THE MINISTER OF STATE OF THE MINISTRY OF

LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Yes, Sir

(b) The Election Commission has, among others, made the proposal that the method of appointment and the constitutional protection after appointment should be the same for the Chief Election Commissioner and the other Election Commissioners.

(c) and (d) The matter is under consideration of the Government.

Supply of Coal

*598 SHRI K.P. SINGH DEO : Will the Minister of COAL be pleased to state :

(a) the annual demand for coal from power plants, steel plants, cement plants and railways during the last three years;

(b) the total quantum of coal supplied to these sectors during those years;

(c) whether adequate quantum of coal is not being supplied to these sectors;

(d) if so, the reasons therefor; and

(e) the steps taken to supply coal as per the requirement of railways, power plants, steel plants and cement plants in the country ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b) Details regarding annual demand and supply of coal to power plants, steel plants, cement plants and Railways during the last three years are given below :-